

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

RA 251/93
in
OA 2257/91

27.08.1993

(25)

Shri S.K. Saha Versus Union of India

This RA has been filed by Shri B.B. Raval, counsel for the applicant in OA 2257/91 under Section 22(3)(f) 1 to 5 of the Administrative Tribunal's Act, 1985 read with Rule 24 of the Central Administrative Tribunal (Procedure) Rules, 1987 for correction of certain typographical mistakes occurred in the Judgement decided on 14th July, 1993. RA is allowed.

The Registry is directed to incorporate the corrections as reproduced below and a corrected copy of this judgement be sent to both the parties.

(a) On page 3 - at the end of the sixth line, the initial pay should be read as "Rs.1250/-" instead of Rs.1259/-.

(b) On page-7, eighth line of para-7, the scale of pay should be read as "Rs.3700-5700/-" instead of Rs.3000-4500.

(c) On page-8, eighth line of para-8 after Rs.1100-1600, it should be read as "has now been" instead of "has not been".

RA is disposed of accordingly.

history
(C.J. ROY)

MEMBER(J)

kam240893

27.08.1993